

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.6-IA/997(AHM)2024  
in  
**CP(IB)/30(AHM)2023**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Small Industries Development Bank of India  
V/s  
Hotel Netra Palace Private Limited

.....Applicant

.....Respondent

**Order delivered on: 05/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Vishal Raval, Adv.  
For the IRP : Mr. Rishabh Chand Lodha

**ORDER**

**IA/997(AHM)2024**

That the application moved by the CoC Member is defective. Ld. Counsel is not able to explain as why a proper resolution has not been passed replacing the IRP. IRP in person appeared and objected to the applicaton which has been filed without a majority. Ld. Counsel for the applicant was not able to explain the facts of the matter. Ld. Counsel for the applicant made oral submission to withdraw the matter and revert to COC. Permission is granted. In view of the same, IA 997 of 2024 is disposed-off.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**